

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

CIRCULAR

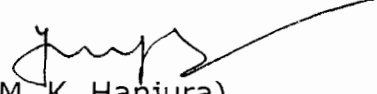
No: 25

Dated: 17.02.2016

The Hon'ble High Court of Jammu and Kashmir in its deliberations held on the 14th day of February, 2016, has resolved to issue a Circular for the guidance of the Presiding Officers of the Mobile Courts, their Staff, the Staff from the Prosecution Wing and concerned Department associated with on spot trials. Accordingly a Circular laying down the following guidelines is issued for strict compliance by the concerned:

- a) That the Court Staff i.e. Orderlies and other ministerial staff accompanying the Presiding Officer should in no case get associated with the Staff of the Prosecution Wing or the concerned Department to detect violations and bring the violators before the Mobile Court. The Court officials are made aware of the fact that they have no role in prosecution and their role begins only when a challan or charge sheet is presented before a Mobile Court for spot trial.
- b) The Presiding Officer shall in no case allow him/her Personal Security Officer to play any role in detection of violators presenting challans/charge sheet or their disposal or receipt of the fine imposed. The only role of a Personal Security Officer is to ensure that Security of the Presiding Officer is not compromised and take steps in this regard.
- c) The checking and spot trials should be conducted and mobile Courts held at places where such checking and spot trials do not disrupt the traffic or cause inconvenience to the general public. The Traffic Police is directed to ensure unhampered movement of ambulances and other public utility vehicles during spot trials.

By Order


(M. K. Hanjura)
Registrar General

Dated : 17.02.2016

No. 37552-61/19-S

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____,
.....for information of His Lordship.
3. Director General of Police, J&K, Jammu,
4. All the Principal District & Sessions Judges, _____
5. All Presiding Officers of the Mobile Courts,
.....for information and necessary action.


Deputy Registrar (GS)